



2026:DHC:6331



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010347242025

+ **OMP (ENF.) (COMM.) 122/2025 & EX.APPL.(OS) 882/2025**

M/S ENERGY EFFICIENCY SERVICES LIMITED

.....Decree Holder

Through: Mr. V.K. Shukla and Mr.
Deepanshu Shahi, Advocates.

versus

**HUBLI ELECTRICITY SUPPLY COMPANY LIMITED
(HESCOM)**

.....Judgement Debtor

Through: Mr. Rahat Bansal, Mr. Harsh
Anand and Mr. Vashu
Chaudhary, Advocates.

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

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05.08.2026

1. At the outset, learned Counsel for the Decree Holder seeks leave to withdraw the present petition with liberty to file a fresh petition, as and when situation arises.

2. Leave and liberty, as prayed for, are granted.

3. Accordingly, the petition is dismissed as withdrawn.

OM PRAKASH SHUKLA, J

AUGUST 5, 2026/pa